

UNITED INDIA INSURANCE COMPANY LIMITED

MICRO-INSURANCE PRODUCT-GRAMIN ACCIDENT POLICY-INDIVIDUAL UIN NO.IRDAI/HLT/UII/P-P/V.I/16/2015-16 POLICY NO:

PERIOD OF INSURANCE From Hrs of To Midnight of

Insured

Agent Name : Agent Code : Mobile/Landline Number/Email :

REGD. & HEAD OFFICE, 24, WHITES ROAD, CHENNAI - 600014 Website: http://www.uiic.co.in, Email - info@uiic.co.in Printed By:



MICRO-INSURANCE PRODUCT-GRAMIN ACCIDENT POLICY-INDIVIDUAL SCHEDULE UIN NO.IRDAI/HLT/UII/P-P/V.I/16/2015-16

Policy No.		Prev. Po	ol. No.		
Name Of Insured / ID					
Tel.(O)		Fax	Tel.(R)		Mobile
Business/Occupation			Email		
	From	Hours of	L	То	Midnight of
		process or			
IDDE MATURA	1				ı
PREMIUM:					
Insured Name:					
Address:					
D-16 D:-11					
Date of Birth: Occupation:			ex: ge in completed years		
Identification No:		Capital sum Insured:			
racine meation 1101			apital Salli Illoal cal		
NI		lo lo	. L. 17		
Nominee's Name: Address:	AS ABOVE		elation with insured		
Address.	AS ABOVE		otal policy period: ge of Nominee:		
		r·	ge eeee.		
		Net Premium: Service Tax: Swachh Bharat Cess: Krishi Kalyan Cess: Stamp Duty: Total: Recept No: Recept Date: Service Tax Regn. No:			AAACU5552CST001
		Agency/Broker Code :			
		Dev officer code :			
	r ing Clause :-In the event comply with the provisions				
Date of Proposal and I IN WITNESS WHEREO	Declaration: F,the undersigned being du	ly authorised has hereunte	o set his/her hand at on	this day of .	
For and On behalf o	f				٦
United India Insura					
				ACC. D. II	
				Affix Policy Stamp here.	
				1	1

Duly Constituted Attorney(s)

MICRO-INSURANCE PRODUCT-INDIVIDUAL GRAMIN ACCIDENT INSURANCE POLICY (FOR AGE GROUP 10-65 YEARS)

Where as the insured named in the Schedule below has made or caused to be made to United India Insurance Co. Ltd (hereinafter called 'the Company") a written proposal as per Schedule herein (warranting the truth of the statement's contained therein) which is the basis of this Contract and is deemed to be incorporated herein and has paid to the Company the premium hereil1 for the insurance of the risks hereinafter specified occurring during the period stated in the Schedule.

NOW THIS POLIGY WITNESSETH that subject to the terms exclusions definition as and conditions contained herein or endorsed or otherwise expressed hereon the Company will indemnify the insured as herein after mentioned. If the insured shall sustain any bodily injury resulting solely and directly from Accident caused by outward, violent and visible means, then the Company shall pay to the insured the sum of hereinafter set worth that is to say

- (a) If such injury shall within Twelve calendar months of its occurrence be the sale and direct cause of death the Insured the capital sum insured stated in the schedule. The amount payable under this clause shall be paid to the Assignee shown in the Schedule
- (b) If such injury shall within twelve calendar months of its occurrence be the sale and direct cause of the total and irrecoverable loss of sight of both eyes, or total and irrecoverable loss of use of two feet, or use of two hands or one hand and one foot, or such loss of sight of one eye and such loss of hand or of one foot the capital sum insured stated in the Schedule hereto. hereto I
- (c) If such injury shall within twelve calendar months of is occurrence be the sale and direct cause of the total and irrecoverable loss of sight of one eye, or total and irrecoverable loss of use of a hand or a foot, fifty percent (50%) of the capital sum insured stated in Schedule here
- (d) If such injury shall within twelve calendar months of its occurrence be the sole and direct cause of permanently totally and absolutely disabling the insured from engaging in being occupied with or giving attention to any employment or occupation of any description whatsoever the capital Sum Insured stated in the schedule.

Cancellation Clause: The Company may at any time cancel the Policy on grounds of misrepresentation, fraud, non-disclosure of material fact or non-cooperation by the insured by sending fifteen days notice in writing by Registered A/D to the insured at his last known address in which case the Company shall return to the insured a proportion of the last premium corresponding to the unexpired period of insurance if no claim has been paid under the policy. The insured may at any time cancel this policy and in such event the Company shall allow refund of premium at Companys short period rates provided no claim has occurred upto the date of cancellation.